

Central Administrative Tribunal
Principal Bench: New Delhi

CP288/96 in OA 3074/91

(26)

New Delhi, this the 7th day of July, , 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S. P. Biswas, Member (A)

1. Sri Ram s/o Manbodh
2. Shankar Yadav s/o Manohar Yadav
3. Raghuvir Singh s/o Mangal Singh
4. Lakshmi Prasad s/o Chhakki Lal
5. Ram Garib s/o Gheesan
6. Deena Nath s/o Tilku
(All rs/o 64/C-3, Railway Colony,
Northern Railway, Baroda House,
New Delhi.Petitioners

(By Advocate: Shri M.Husain proxy for
Shri Anis Suhrabordy)

-Versus-

1. Shri Shyam Narain,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Shri K.K. Chaudhary,
Divisional Railway Manager,
Northern Railway, DRM Office,
Chelmsford Road, New Delhi.
3. Smt. Ragini Achhuri,
Senior Divisional Personnel Officer,
Northern Railway,
State Entry Road,
New Delhi.

(By Advocate: Shri R.L. Dhawan)

O R D E R (Oral)

[Dr.Jose P. Verghese,Vice-Chairman(J)]

In pursuance to our orders dated 6.5.1997,
respondents have passed the appropriate orders on 21.6.1997
and para 4 of the order we find is in full compliance with
our direction given on 9.9.1993. Para 4 of the said order
is reproduced herebelow:-

(27)

"4. In compliance of the directives of the Hon'ble CAT/New Delhi, it has been decided to grant temporary status already achieved by them in group 'C' post in FQRS Organisation, as a provisional measure, especially in view of the fact that the PQRS Organisation has been closed. Accordingly, they should be utilised against the existing vacancies of Fitters, Grade Rs. 950-1500 (RPS). They will be regularised against available vacancies of Group 'C' whenever their turn comes in accordance with their seniority after holding the selection/trade test, as the case may be, under rules. Their pay may be allowed to continue which they were drawing before joining Delhi Division. The arrears of difference of pay they would have drawn had they been continued in Grade Rs. 950-1500 be paid to them immediately."

In the circumstances, these Contempt of courts proceedings are dropped and notices discharged.

S.P.Biswas
(S.P.Biswas)
Member (A)

Dr.Jose P. Verghese
(Dr.Jose P. Verghese)
Vice-Chairman (J)

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